

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. Copy of deptl. counter not served.
2. Correct address of R-3 not filed.

DS 31.1.02 Bench

1. Copy of deptl. counter not served.
2. Correct address of R-3 not filed.

DS 11/2/02 Bench

Ref. OA.110.12 dt. 12.02.02
Correct address of R-3 filed on 12.02.02

Fresh notice issued to R-3 on correct address by Regd Post/AD

DS 13/2/02 S.O.J

- I. Recd: in not counter by R-3 filed.
II. A.R. from R-3 not back.
III. Adt to 22.3.02

1 26.3.02 Bench

13. 27.03.2002.

Four weeks time allowed at request to file rejoinder.
Registry is directed to ascertain from the postal authorities about the service of notice on Res. No. 3.

Advt. to 06.05.02

Joe-
Member (J)

Order No.14 Dt. 06.05.2002

None appears. Call this matter on 22.05.2002 for final disposal.

Joe
6/5/2002
MEMBER (JUDICIAL)

Order No.15 Date: 22.05.2002

The Applicants have filed this Original Application claiming promotion to the posts of Data Entry Operator (Grade 'B1'). Under the relevant rules, 50% of the vacancies were to be filled up by promotion/by persons of Applicants' category. It is the case of the Applicants that in their Establishment, they are the only five persons who are eligible to get the posts in question but instead of setting apart 50% posts for promotion, the Department have filled up more than 50% posts by Direct Recruitment. However,

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A letter of enquiry
may be sent to the
Postal Authority ~~with~~
Order dt 27.3.02.

l
S.4.02

Page
503

DR signed
pc chm.
by
8.4.02
J.O.T/

OR. NO 13. may be serve.

1. Notice held demand
on R-2 with Post
report.
2. Remained not found
3. Adt to 6.5.02.

Bel.

OR. NO 14 may be serve.

For Admin.
Adt to 22.5.02

l
21.5.02

BL

it is stated in the Bar that several posts
in question are still lying vacant, as against
which the Applicants can be considered for
being promoted/appointed.

In the said premises, having heard
Mr. P.K.Mohapatra, learned Counsel for the
Applicants and Mr. A.K.Bose, Senior Standing
Counsel for the Respondents, this Original
Application is disposed of, with a direction
to the Respondents to consider the case of
the Applicants for promoting/appointing them
to the posts of Data Entry Operator (Grade 'B'),
which they should do within a period of three
months from the date of receipt of copies of
this order.

With the aforesaid observations and
directions this Original Application is
disposed of. No costs.

Y. S. Seal
22/05/2002
MEMBER (JUDICIAL)

LATER

Copies of this order be sent to the
Respondents at the cost of the Applicants.
Mr. Mohapatra, Learned Counsel for the
Applicants undertakes to file required postages
by 24th of May, 2002 for communication of this
order to the Respondents by Regd. Post with
A.D. Free copies of this order be also given
to Mr. Mohapatra, learned Counsel for the
Applicants and Mr. A.K.Bose, Learned Standing
Counsel for the Department.

Y. S. Seal
22/05/2002
MEMBER (JUDICIAL)